

Office Order

As per the Office Order No. 67 of 2020 dt. 21.03.2020, The following arrangements have been made for urgent application, Remand Applications, Cr. Bail Applications and Anticipatory Bail Applications on holidays declared for the Month of March, 2020 shall be presented, heard and disposed of by the Hon'ble Judge for the following dates:-

Name of Judges	Period
HHJ Shri L.S. Chavan	24/03/2020
HHJ Shri K.V. More	27/03/2020
HHJ Shri M.I. Lokwani	28/03/2020

It is notified that, the above HHJ shall be having holiday charge of urgent application and administration charge during the above period.

It is further notified that except exceptional circumstance, no change in the charge shall be made.


ALL THE ADVOCATED & LITIGANTS TO TAKE NOTE THAT

Urgent applications during the holidays, will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the Judge concerned at the time of moving the urgent applications.

Filing matters must be moved through the concerned officers only, between 11:30 A.M. To 1:30 P.M.

Note: Unitary staff (Stenographer or Typist, Peon or Havildar) of the concerned court should remain Present along with Presiding office as per arrangement made vide office order.66 of 2020 dated 17.03.2020.

Dated this 21st Day of March, 2020.


21/3/2020
2nd Addl. Principal Judge
City Civil Court, Borivali Div.
Dindoshi, Goregaon, Mumbai